

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 10.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish
Taneja, RP

For the Resolution Applicant

Mr. Rajiv Bajaj, Adv.

ORDER

IA-3757/2020

For the applicant has sought for modification of the order dated 19.08.2020 excluding only 68 days from the CIRP period, stating as to how the period from 01.06.2020 to 30.06.2020 is also required to be included in the exclusion period, this bench being satisfied by the reasoning given by him saying that unless partial lockdown is excluded, it will not be possible for the RP to bring in the actions of the CoC within the CIRP period, considering the exigency involved in functioning during the period of COVID, the period from 01.06.2020 to 30.06.2020 is hereby excluded in addition to the period already excluded.

Accordingly, IA-3757/2020 is **allowed**.

IA-3019/2020

At request of the counsel, the application stands **dismissed as withdrawn.**

IA-3018/2020

Written submissions shall be filed before next date of hearing.

List on **08.10.2020.**

Sd/-

**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**

-Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

10.09.2020
Ritu Sharma